

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.17941/2024

SHRILAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.107133/2024-EXEMPTION FROM FILING O.T. and
IA No.107131/2024-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 09-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANDEEP MEHTA
[IN CHAMBERS]

For Petitioner(s) Mr. Raman Yadav, Adv.
Mr. R S Yadav, Adv.
Mr. Sharad Chauhan, AOR
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

IA No.107131/2024

On the request made by learned counsel for the applicant, four weeks' time is granted to the petitioner to surrender and place the proof of surrender on record.

In case the proof of surrender is not filed on or before 09.07.2024, the instant special leave petition shall be listed before the Court for dismissal.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)